

PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
GENERAL NIPPON INDIA PRIVATE LIMITED**

1	NAME OF CORPORATE PERSON	General Nippon India Private Limited
2	DATE OF INCORPORATION OF CORPORATE PERSON	24/11/2011
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies, Maharashtra at Mumbai
4	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U3000MH2011FTC224343
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	311, Midas, Sahar Plaza Complex, J B Nagar Andheri Kurla Road, Andheri East Mumbai Mumbai City MH 400059 IN
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	19 th January, 2022
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name: CA Charudutt Marathe Add.: Gomed, 915, Khare Town, Dharampeth, Nagpur, Maharashtra - 440 010. Email Id: charuduttm@yahoo.co.in Telephone: 9371432369 IP Registration No: IBBI/IPA-001/ IP-P00350/2017-18 /10651.
8	LAST DATE FOR SUBMISSION OF CLAIM	18 th February, 2022

Notice is hereby given that the General Nippon India Private Limited has commenced voluntary liquidation on 19th January, 2022.

The stakeholders of General Nippon India Private Limited are hereby called upon to submit a proof of their claims, on or before 18th February, 2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 20.01.2022

Place: Nagpur

Name and Signature of the Liquidator:
CA Charudutt Marathe